

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

## 26. ORDER DATED 17.10.2000.

The matter has been posted today for considering the M.A. No. 348 of 2000 filed by Mr. A. Routray, learned ASC. On behalf of Mr. Routray, it is submitted by Mr. Padhi that the matter may be taken up on 18.10.2000. It is objected to by the learned counsel for the applicant Mr. S. Mishra on the ground that an interim order against the applicant is continuing. As learned ASC is inconveniently placed today the matter is posted to 25.10.2000 to be taken up in the ~~forenoon~~ for consideration of MA. In consideration of the fact that in this case learned ASC has taken three adjournments in the matter of consideration of this the interim order passed on 23.8.2000 is vacated. Copy of this order be given to learned counsel for both sides.

Copy of order No. 96  
dt 17.10.2000 may  
be given to the  
Counsel for both  
sides.

~~PAUL~~  
18/10  
S.O.

order No. 96 dt 17.10.2000  
may kindly be seen.

MA 348/2000 for  
appropriate orders.

Adj to 25.10.2000  
After Lunch.

~~Pa~~ Bench

## 27. ORDER DT. 25.10.2000.

In this matter disposed of in order dt. 6.4.2000, Shri A. Routray, learned ASC has filed MA 348/2000 to which counsel for the applicant has filed counter. We have counsel for both sides extensively on MA as also on MA 688/2000 seeking certain amendment to the MA 348/2000. Orders on this will be passed on 6.11.2000.

~~Vijay~~  
vice-chairman

~~Pa~~  
Member (Judicial)